

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 36

MA 690/2018 MA 1289/2018 IA 478/2024

In

C.P. (IB)/1399(MB)2017

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **19.07.2024**

NAME OF THE PARTIES: BANK OF BARODA

V/s

MANDHANA INDUSTRIES LTD

Section 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

MA 690/2018

MA 1289/2018

IA 478/2024

1. Mr. Saurabh Bacchawat a/w Ms. Priyanja Pandey, Ld. Counsel for the Applicant present in MA 690/2018 and In MA 1289/2018 and IA 478/2024 for erstwhile RP. Mr. Ashish Kamat, Ld. Sr. Counsel a/w Mr. Rahul Sarda, Ld. Counsel for Respondent No. 2 in MA 690/2018 and MA 1289/2018. Mr. Aayush Shah and Ms. Lillaya, Ld. Counsel for Respondent No. 3 and 4 present. Mr. Ashish Kamat, Ld. Sr. Counsel a/w Mr. Rahul Sarda, Ld. Counsel for Respondent in IA 478/2024.
2. Heard learned counsel for both sides at length and perused the records.
3. Ld. Counsel for both sides may file written synopsis of arguments, if any, within one week.

4. List this matter for taking written submissions on record on **25.07.2024**.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

/NP/

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)